NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

PETITION NUMBER

: CP/615/(IB)/2017

NAME OF THE PETITIONER(S)

: SUGESAN TRANSPORT PVT LTD

NAME OF THE RESPONDENT(S)

: TRANSTROY INDIA LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

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ORDER

Counsel for the Petitioner present and submitted that as per the order, the notice has been issued to the Corporate Debtor, but there is no representation on behalf of the Corporate Debtor. Therefore, the **Registry** is directed to issue notice to the registered office of the Corporate Debtor. Counsel for the Petitioner is also directed to issue private notice along with copy of the petition to the Registered Office of the Corporate Debtor as well as send e-mail to its user name and file proof of sending the same before the next date of hearing. Put up on **10.11.2017** at **10.30** A.M.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk